



PART-I  
LAW

Select the correct answer from amongst the four options given below each question:-

1. The arbitral tribunal has jurisdiction to rule
  - (a). On its own jurisdiction
  - (b). On objection as to the existence of the arbitration agreement
  - (c). On objection as to the validity of the arbitration agreement
  - (d). All the above
  
2. Right to maintenance is a
  - (a). Restricted interest which cannot be transferred
  - (b). Public interest which can be transferred
  - (c). Joint interest which can be transferred
  - (d). All of the above.
  
3. Appointment of an arbitrator can be challenged on the grounds which give rise to justifiable doubts as to his
  - (a). Independence
  - (b). Impartiality
  - (c). Qualification
  - (d). All the above
  
4. According to section 3 of the Transfer of Property Act, 1882 things attached to earth means
  - (a). things rooted in the earth
  - (b). things embedded in the earth
  - (c). things attached to what is so imbedded
  - (d). all the above
  
5. Decree passed by a Court is null and void, if
  - (a). Passed contrary to provisions of law
  - (b). The Court has no jurisdiction to pass such decree
  - (c). Passed ex-parte
  - (d). Passed in favour of deceased plaintiff without an objection being raised by the opposite party
  
6. Right of stoppage in transit means
  - (a). Seller's right to resume possession of the goods in transit
  - (b). Buyer's right to refuse to receive delivery of the goods
  - (c). Seller's right to refuse to deliver the goods
  - (d). Buyer's right to refuse to make payment for the goods
  
7. No second appeal shall lie from any decree, when the subject matter of the suit is for recovery of money not exceeding
  - (a). Twenty-five thousand
  - (b). Thirty thousand
  - (c). Forty thousand
  - (d). Fifteen thousand

8. 'specific goods' under the Sale of Goods Act, 1930 means
- Goods identified and agreed
  - Good shown at the time of contract of sale
  - Goods identified and agreed at the time of contract of sale
  - Goods identified and agreed at the time of sale
9. Court may make order against a 'judgement debtor'
- for payment of money the judgement debtor owes to such person
  - for payment of money such person owes to the judgement debtor
  - for recovery of arrears of rent such person owes to the judgement creditor
  - for recovery of money secured by a promissory note
10. the Sale of Goods by description implies that
- The goods shall correspond with the description
  - The goods may correspond with the description
  - The goods shall correspond with the sample
  - All of above
11. The words "Unity and Integrity of the Nation" in the preamble of the Constitution were substituted for the words
- Unity of Nation
  - Unity of the units
  - Integrity of the Nation
  - Unity and integrity of its subjects
12. The Court may pass a decree for specific performance of a contract
- Where the plaintiff fails to plead or prove willingness to perform his part of contract
  - Where contract is contingent to certain happening and that thing does not happen
  - Where the plaintiff pleads and proves that he is and was always ready and willing to perform his part of contract
  - Where the contract is frustrated and is rendered unenforceable
13. Emoluments, allowances and privileges of President of India are specified in the Constitution
- First schedule
  - Second schedule
  - Third schedule
  - Fourth schedule
14. Suit under Section 6 of Specific Relief Act for recovery of possession of immovable property shall be brought
- within Three years of dispossession
  - within Six months of dispossession
  - within Twelve years of dispossession
  - within One year of dispossession
15. Under which Article the Constitution protects the accused from being witness against himself
- Art. 20(1)
  - Art. 20(2)
  - Art. 20(3)
  - Art. 21

16. A Hindu wife has no right to maintenance under
  - (a). the Criminal Procedure code;
  - (b). the Hindu Marriage Act;
  - (c). the Hindu Adoptions and Maintenance Act;
  - (d). the Hindu Disposition of Property Act
17. Under the Indian Contract Act, 1872 an agreement with a minor is
  - (a). Void ab initio
  - (b). Illegal
  - (c). Valid
  - (d). Voidable agreement.
18. The estate of a Hindu male dying intestate will devolve upon his heirs
  - (a). according to the Indian Succession Act;
  - (b). according to the Hindu Succession Act;
  - (c). according to his Will;
  - (d). according to the wishes of his wife/widow
19. Under section 19 of the Indian Contract Act, 1872, the consent caused by coercion renders the contract
  - (a). Voidable
  - (b). Valid
  - (c). Illegal
  - (d). Void ab initio
20. The court may pass a decree for divorce between two Hindus
  - (a). if the husband fails to maintain the wife in the same luxury she was used to before marriage
  - (b). if the husband is not ready to or refuses to reside with the family of the wife
  - (c). if the wife insists to pursue further study
  - (d). if the respondent has deserted the petitioner for more than two years preceding the petition
21. In which of the following circumstances a surety stands discharged?
  - (a). By release or discharge of the principal debtor
  - (b). By variance in the terms of the contract
  - (c). Both (a) and (b)
  - (d). None of the above
22. The term 'Musha' under Muslim Law means-
  - (a). Divided property
  - (b). Joint property
  - (c). Separate property
  - (d). Undivided share in property
23. A party who has received the benefits under a void contract is:
  - (a). Liable to restore the benefits to any party
  - (b). Liable to restore the benefits to the party from whom the benefits are received
  - (c). Not liable to restore the benefits to any party
  - (d). None of the above

24. A Muslim mother is entitled to the custody of her female child until she attains-
- The age of 7 years
  - Puberty
  - Age of 11 years
  - Age of 15 years
25. Who can pledge the goods?
- Person who has the goods for some special purpose
  - Owner of goods
  - Servant in the absence of owner
  - None of the above
26. Section 70 of the Transfer of Property Act, 1882 deals with
- Right of foreclosure or sale
  - Mortgagor bound to consolidate
  - Appointment of receiver
  - Accession to mortgaged property
27. A Metropolitan Magistrate, has the power to pass
- any sentence authorised by law except a sentence of death
  - imprisonment for life or of imprisonment for a term exceeding seven years
  - imprisonment for a term not exceeding three years and fine not exceeding Rs. 10,000
  - imprisonment for a term not exceeding one year and fine not exceeding Rs. 1,000
28. A partnership
- is a legal entity
  - can sue and be sued in the name of the firm
  - firm is the owner of the assets
  - is a group of individual partners, partners are the owners of the property
29. A proclamation under section 82 of Cr PC can be issued against
- accused offender
  - a surety
  - a witness
  - all the above.
30. A minor admitted to the benefits of the Partnership, on attaining the majority
- may elect to become or not to become a partner in the firm by giving public notice
  - in absence of the public notice, on expiry of six months, the minor will forfeit right to become partner in the partnership
  - in absence of the public notice, on expiry of six months, the minor will be liable to refund the benefits received during minority
  - None of the above.
31. The words used in a charge describing the offence shall be understood to have the same meaning as
- In the Dictionary
  - In the General Clauses Act
  - Under the Criminal Procedure Code, 1973
  - The meaning attached to them under the law in which that offence is punishable

32. Which of the following is correct?
- The concept of mutual agency lies at the root of partnership
  - Every partner embraces the character of both principal and agent
  - Partner is an agent for the purpose of business of the firm
  - All the above.
33. Remission of a sentence will have the effect of
- enhancing the period of sentence
  - postponement of the execution of the sentence
  - reducing the term of sentence
  - setting aside of the sentence
34. An agreement to share profit implies
- An agreement to share losses also
  - An agreement to share profit only
  - A and B both
  - None of the above.
35. Which of the following is the not a 'Public Document' within the meaning of Evidence Act?
- Decree passed in a civil suit
  - Registered Sale Deed
  - Record of rights
  - Injury certificate issued by a Medical practitioner
36. If a minor draws, indorses, deliver or negotiates an instrument, such instrument binds
- all parties to the instrument including the minor
  - only the minor and not other parties to the instrument
  - all parties to the instrument except the minor
  - the guardian of the minor only.
37. A fact is relevant
- If it is mentioned in the pleading
  - If it is mentioned in the document relied by any of the parties
  - If it is connected with a fact in issue so as to form part of the same transaction
  - All the above
38. For the purpose of attracting the provisions of section 138 of the Negotiable Instruments Act, 1881, a cheque has to be presented to the bank
- within a period of one year
  - within a period of six months from the date on which it is drawn or within the period of its validity, whichever is earlier
  - within a period of 15 days from the date on which it is drawn
  - no time limit.
39. Admissibility of the evidence is to be decided by
- The judge
  - The evidence on record
  - The prosecution
  - The parties

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40. Which of the following is a valid Promissory Note
- " I promise to pay B or order Rs.500"
  - " Mr. B, I owe you Rs. 500"
  - " I promise to pay B Rs.500 when he is 21 yrs old"
  - " I promise to pay B Rs.500 and all other sums which shall be due to him"
41. The Court will not take judicial notice of
- the laws in force in the territory of India
  - the course of proceeding of Parliament or of legislatures established under law
  - a contract of service between the Union Government and its employee
  - the existence of the national flag of a Sovereign recognised by the Government of India
42. On sufficient cause shown, the Court has discretion to
- admit suit instituted after expiry of the period of limitation
  - admit application under Order XXI of CPC made after expiry of the period of limitation
  - admit appeal preferred after expiry of the period of limitation
  - Court has no discretion to admit time barred proceeding
43. The Limitation Act, 1963 applies to
- proceedings before the court
  - proceedings before an executive authority
  - proceedings before a quasi-judicial tribunal
  - all the above.
44. *Vigilantibus non dormiantibus jura sub servient* means
- Law always helps a vigilant and not a negligent person
  - Law always helps a negligent and not a vigilant person
  - Law always helps a person who enforces his right by legal way
  - None of the above
45. A court will consider the question of bar of limitation
- only when objection to limitation is raised by the defendant
  - only if the defendant claims set-off
  - only when the defendant does not admit his liability
  - suo motu, even if the defendant does not set up limitation as a defence or does not claim set-off or admits his liability

PART-II.  
ENGLISH

46. Which of the following is the most appropriate meaning of the word 'surveillance'?
- observation
  - surrounding
  - unite
  - set free
47. What will be the present perfect of 'I am making'?
- I have made
  - I have been making
  - I made
  - I will make

48. \_\_\_\_\_do you think I am? Fill in the blank with the appropriate interrogative pronoun.
- Whom
  - Who
  - What
  - Why
49. "I am told the two brothers have fallen out." In the sentence 'fallen out' means
- quarrelled
  - stand out
  - exhausted
  - escaped
50. Choose the correct set of prepositions for the blanks: "They were statesmen accustomed \_\_\_\_\_ the management \_\_\_\_\_ great affairs
- with, of
  - to, of
  - from, of
  - to, at
51. Who wrote the book 'Robinson Crusoe'?
- George Eliot
  - Pearl S. Buck
  - Daniel Defoe
  - Charles Dickens
52. Which of the following books is not written by Charles Dickens?
- David Copperfield
  - Great Expectations
  - Oliver Twist
  - Mill On The Floss
53. It has been raining \_\_\_\_\_yesterday.
- from
  - since
  - through
  - over
54. Which of the following Indian authors has not won the Booker prize?
- Arvind Adiga
  - Amitav Ghosh
  - Kiran Desai
  - Arundhati Roy
55. Novels of which author are predominantly set in the valleys of Uttarakhand?
- Salman Rushdie
  - Vikram Seth
  - Rudyard Kipling
  - Ruskin bond



56. At the eleventh hour, he retired \_\_\_\_\_ the contest, leaving the field open \_\_\_\_\_ his opponent.
- (a). away, at
  - (b). by, for
  - (c). from, for
  - (d). with, against
57. If I were rich I \_\_\_\_\_.
- (a). would buy a house
  - (b). will buy a house
  - (c). shall buy a house
  - (d). can buy a house
58. He is \_\_\_\_\_ useless fellow.
- (a). an
  - (b). a
  - (c). the
  - (d). some
59. Could you lend me \_\_\_\_\_ chairs?
- (a). little
  - (b). a little
  - (c). few
  - (d). a few
60. We couldn't help \_\_\_\_\_.
- (a). laughing
  - (b). to laugh
  - (c). laughed
  - (d). laugh
61. He \_\_\_\_\_ challenge me.
- (a). dare
  - (b). need
  - (c). daren't
  - (d). needn't
62. Any \_\_\_\_\_?
- (a). problems
  - (b). of the problems
  - (c). problem
  - (d). type of problem
63. The police charged him \_\_\_\_\_ theft.
- (a). with
  - (b). of
  - (c). by
  - (d). to
64. Wait for Hari and \_\_\_\_\_.
- (a). I
  - (b). me
  - (c). myself
  - (d). we

65. When plague first broke out in Mumbai, Dr. X did Yeoman service. Here 'Yeoman Service' stands for
- medical help
  - fruitless search
  - unpleasant work
  - excellent work

PART-III  
REASONING/MATHEMATICS

66. If it is true that 'neither Rama is the brother of Krishna, nor is he a lecturer, then which one of the following statements is true?
- Rama is not the brother of Krishna, but he is a lecturer
  - Rama is the brother of Krishna, but he is not a lecturer
  - Rama is the brother of Krishna and he is a lecturer
  - Rama is not the brother of Krishna and he is not a lecturer
67. Read both Assertion (A) and Reason (R) and mark which is right one.  
Assertion: Republic Day is celebrated on 26<sup>th</sup> January every year in the country.  
Reasoning: The Constitution of India came into force on 26<sup>th</sup> January, 1950:
- Both A and R are true and R is the correct explanation of A.
  - Both A and R are true but R is not the correct explanation of A.
  - A is true but R is false.
  - A is false but R is true.
68. The product of multiplication of two numbers is 12. The sum of their squares is 25. What will be the sum of these numbers?
- 5
  - 7
  - 9
  - 11
69. What day of the week will be 2<sup>nd</sup> March, 1990 if 2<sup>nd</sup> February, 1990 was Friday?
- Wednesday
  - Thursday
  - Friday
  - Saturday
70. The ratio of the length and breadth of a rectangle is 5:4. Its area is 80 cm<sup>2</sup>. What is its perimeter?
- 36 cm
  - 40 cm
  - 50cm
  - 56 cm
71. The remainder after dividing a certain number with 45 is 23. What will be the remainder if the number is divided by 9?
- 3
  - 1
  - 5
  - 0
72. The product of multiplication of two numbers is 1875. If the first number is one-third of the second number, what is the first number?
- 22
  - 25
  - 32
  - 44

73. A train with passengers on board starts from a station. At the next station, one-third of the passengers get down from the train and 84 new passengers board the train. At the station that follows, half the passengers get down from the train and 12 new passengers board the train. If there are 144 passengers in the train after this, how many passengers were in the train at the beginning of its journey?
- a. 250      b. 270      c. 300      d. 320
74. A man plants 6400 trees in a garden. He plants the trees in such a way that the number of trees in a row is the same as the number of rows in the garden. What is the number of rows?
- a. 40      b. 60      c. 70      d. 80
75. An alloy contains 15 parts of zinc and 75 parts of copper. What is the percentage of copper in the alloy?
- a. 78.66%      b. 80.50%      c. 83.33%      d. 85.66%
76. 5% of 10% of a number is 6. What is the number?
- a. 1200      b. 1220      c. 1240      d. 1260
77. Among three numbers, the first number is half the second number and twice the third number. If the average of the three numbers is 7, then what is the largest number?
- a. 10      b. 12      c. 14      d. 16
78. The perimeter of a rhombus is 80 cm. If the length of one diagonal is 24 cm, then what is the length of the other diagonal?
- a. 24 cm      b. 16 cm      c. 32 cm      d. 48 cm
79. If the population of a city increases by 10% every year, then what is the percentage increase in the population after 3 years?
- a. 30%      b. 32.5%      c. 33.1%      d. 33.5%
80. The ratio between the area and perimeter of a square is 5:4. What is the length of a side of the square?
- a. 3 m      b. 4 m      c. 5 m      d. 6 m.
81. Rakesh completes a job in 4 days if he works alone. Pradeep completes the job in 6 days if he works alone. Both work together for 2 days. Then Rakesh leaves work. How many days will Pradeep take to complete the remaining work?
- a. 4      b. 3      c. 2      d. 1
82. A tap can fill a tank in 15 hours and another tap can empty a full tank in 20 hours. If both the taps are opened at the same time, then in how much time will the tank become full?
- a. 40 hours      b. 45 hours      c. 50 hours      d. 60 hours



91. Joint session of Parliament is presided by
- President of India
  - Speaker of House of People
  - Chairman of Council of States
  - None of the above
92. During 2012 London Olympics Indian Hockey team played-
- final
  - semi final
  - quarter final
  - bottom of the table.
93. Who amongst the Indian cricketers of yore left for his heavenly abode recently in January, 2013?
- Farook Engineer
  - Rusi Surti
  - Mansoor Ali Khan Pataudi
  - M.L.Jaisimha
94. Name the solar satellite India is planning to launch in 2015-16?
- Aditya
  - Aditya-1
  - Varun-1
  - Surya
95. Which of the following Chief Justice has been impeached recently?
- Maria Lourdes Sereno
  - Aloma Mariam Mukhtar
  - Shirani Bandaranayake
  - John G. Roberts

PART-V  
COMPUTER

96. The output quality of a printer is measured by
- Dot per inch
  - Dot per sq. inch
  - Dots printed per unit time
  - All of above
97. Personnel who design, program, operate and maintain computer equipment refers to
- Console-operator
  - Programmer
  - Peopleware
  - System Analyst
98. An error in software or hardware is called a bug. What is the alternative computer jargon for it?
- Leech
  - Squid
  - Slug
  - Glitch

99. Modern Computer are very reliable but they are not

- (a). Fast
- (b). Powerful
- (c). Infallible
- (d). Cheap

100. The system unit of a personal computer typically contains all of the following except:

- (a). Microprocessor
- (b). Disk controller
- (c). Serial interface
- (d). Modem